

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2153
TO BE ANSWERED ON 06.08.2026

Compensatory afforestation against felling of trees

2153. SMT. SAGARIKA GHOSE:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of trees felled for infrastructure projects during the last five years, State wise;
- (b) the compensatory afforestation carried out against such felling; and
- (c) whether any independent audit has verified the survival of compensatory plantations?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (c): The proposals for use of forest land for non-forestry purposes are processed online through PARIVESH portal (<https://parivesh.nic.in>). Information relating to forest land proposed for diversion, category of proposal, details of the User Agency, current status of proposals, project affected trees, etc. is available on the PARIVESH Portal. Further, monitoring of plantations raised under compensatory afforestation is carried out as per the procedures laid down in the Compensatory Afforestation Fund (CAF) Act, 2016 and its Rules by the National and State Compensatory Afforestation Fund Management and Planning Authorities (CAMPA) ensuring transparency, accountability, and effective oversight. A comprehensive monitoring mechanism, comprising both internal and third-party monitoring, is undertaken by the concerned States/UTs to assess the utilization of funds and evaluate the quality and effectiveness of afforestation works carried out under the Compensatory Afforestation (CA) programme.

During last five years from 2020-21 to 2024-25, the compensatory afforestation has been carried out over 1,64,072.85 ha of forest land.

Further, the information relating to the number of trees felled under each project is maintained by the respective State/ UT Governments.
